

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. (I.B) No.213/KB/2017  
CA(IB) No. 117/KB/2018  
CA(IB) No. 118/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	Stewarts and Lloyds of India Ltd.		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	CS Dr. (h.c.) MANITA BINANI	LIQUIDATOR	Manita Binani 13/02/2018

**ORDER**

Ld. Liquidator sought leave to withdraw the C.A. (IB) No. 117/KB/2018 . Leave is granted. C.A. (IB) No. 117/KB/2018 is disposed of as withdrawn.

C.A. (IB) No. 118/KB/2018 has been filed by the Ld. Liquidator to sell the assets of the company in liquidation which has been under consideration by the Hon'ble High Court of Judicature at Bombay, (**vide order dated 09/07/2013 in Appeal (L) No. 199/2013**) in which an order "*restraining the corporate debtor company in any manner selling, transferring, alienating or encumbering its right title or interest in respect of its properties otherwise than in due course of business*" is found in force.

Ld. Liquidator sought leave to approach the Hon'ble Bombay High Court in order to see that the order of injunction is to be vacated so as to proceed with the sale of assets without any further delay. Leave is granted. Ld. Liquidator

may approach the Hon'ble Bombay High Court for enabling her to obtain appropriate order.

C.A. (IB) No. 118/KB/2018 is disposed of in terms of the above.

List it on 16/04/2018.



(Jinan K.R.)  
Member (J)